

Central Administrative Tribunal
Principal Bench

O.A. No. 2284 of 1995

New Delhi, dated this the 10th September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri A.D. Tuteja,
S/o Shri Hari Chand,
R/o 38/84, Moti Kunj,
Loha Mandi,
Agra, U.P.

... Applicant

(None appeared)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block, New Delhi
2. Director General, E.M.E.,
M.G.O's Branch, +
Army Headquarters, D.H.Q. P.O.,
New Delhi.
3. Commandant,
509, Army Base Workshop,
E.M.E., Agra Cantt. ... Respondents
(By Advocate: Shri M.K. Gupta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE-CHAIRMAN (A)

Applicant seeks a direction to respondents that he is entitled to retire only on attaining the age of 60 years i.e. on 3.12.1997.

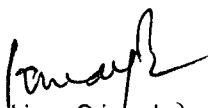
2. None appeared for applicant even on the second call when the case was called out. Shri M.K. Gupta appeared for respondents and has been heard.

3. Shri Gupta has invited our attention to the Tribunal's order dated 29.8.96 in O.A. No.

127

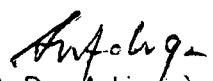
626/90 Prakash Chand Vs. UOI and other connected case(s), wherein it has been held that Group 'C' employees would retire on superannuation at the age of 58 years.

4. Applicant does not deny that he is a Group 'C' employee and under the circumstances the prayer of applicant cannot be allowed. We are unable to grant the relief prayed for by applicant and the O.A. is accordingly dismissed. No costs.



(Kuldip Singh)

Member (J)



(S.R. Adige)

Vice Chairman (A)

/GK/